

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 24.3.2000

OA 281/96 with MA 230/96

Manohar Lal, Karam Chand, Nanu Lal and Durga Prasad Bansal, all working as Ferro Printer in the MES, Jaipur Zone, Jaipur.

... APPLICANTS .

V/s .

1. Union of India through the Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. Engineer-in-Chief, Army Headquarters, Kashmir House, DHQ PO, New Delhi.
3. Chief Engineer Southern Command, Pune.
4. Chief Engineer (MES), Jaipur Zone, Power House Road, Bani Park, Jaipur.
5. Commander Works Engineer (MES), Kalyan Marg, Jaipur.

... RESPONDENTS .

CORAM:

HON'BLE MR .S .K .AGARWAL, JUDICIAL MEMBER  
HON'BLE MR .N .P .NAWANI, ADMINISTRATIVE MEMBER

For the Applicants ... Mr .Balvinder Singh  
For the Respondents ... ---

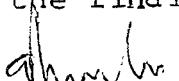
O R D E R

(PER HON'BLE MR .S .K .AGARWAL, JUDICIAL MEMBER)

Heard the learned counsel for the applicants. The prayer of the applicants in this OA is that they may also be allowed the pay scales with effect from 1.1.88 which are being given to the Ferro Printers of CPWD.

2. The learned counsel for the applicants submits that the applicants may be allowed to file a representation to this effect to the competent authority so that the competent authority may consider their grievance and may pass appropriate orders. In view of the submission made by the learned counsel for the applicants, we direct that in case the applicants file representation to the competent authority, their representation may be disposed of within three months from the date of receipt thereof by a reasoned and speaking order and in case the applicants feel aggrieved, they may approach the proper forum for redressal of their grievance.

3. With the above directions, this OA is disposed of at the stage of admission. MA 230/96 also stands disposed of in view of the final order passed in this OA.

  
(N .P .NAWANI)  
MEMBER (A)

  
(S .K .AGARWAL)  
MEMBER (J)